

Destruction of Railway property by students against Government's reservation policy

558. SHRI P.N. SUKUL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government's attention has been drawn to recent reports about disruption caused to several long-distance train services passing through Uttar Pradesh and destruction of railway property by students and others demonstrating against Government's reservation policies; and

(b) if so, action being taken to maintain normal train services along those routes and protect the railway properties?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) This being a 'Law and order' problem, the responsibility to ensure that normal train services are not disrupted by agitators/demonstrators including protection of railway property, is of the concerned State Government. The State Government of Uttar Pradesh has deployed Civil Police and Government Railway Police to tackle the situation. The Railways are, however, maintaining close co-ordination with the State Government, at all levels and are also extending assistance to the extent possible.

Allotment of Government accommodation to the Employees of Kendriya Vidyalaya Sangathan from General Pool

559. SHRI ASHOK NATH VERMA: SHRIMATI BIJOYA CHAKRAVARTY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there are some autonomous organisations whose employees had been allotted accommodation from General/Central Pool;

(b) if so, the details thereof?

(c) whether the Kendriya Vidyalaya Sangathan had approached Government

for allotment of accommodation to its employees from General/Central Pool; and

(d) if so, what is Government's reaction thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARRAN): (a) and (b) Yes Sir, the employees of some autonomous organisations like University Grants Commission and Council of Scientific and Industrial Research were declared eligible are allotted General Pool Accommodation in the past.

(c) There is no record of any such request having been made in the recent past.

(d) Does not arise.

Violation of Minimum Wages Act by Eastern Silk Industry Ltd., New Delhi

560. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Eastern Silk Industries Ltd. A-66, Naraina Industrial Area, New Delhi and its other factories at NOIDA (UP), Calcutta and other places are not paying minimum wages to its semi-skilled and unskilled workers under the minimum wages act and thus violating the provisions of the Minimum Wages Act;

(b) whether it is also a fact that the above company paid less wages to its semi-skilled and unskilled workers and got signatures for higher paid up voucher besides hours of working for 4 hours more than normal timing without paying any over time;

(c) whether it is also a fact that the company is also not paying their share of the Employees Provident Fund and Gratuity besides employees are not fully covered under the Employees State Insurance Act; and

(d) whether Government propose to refer the entire episode of the workers to Independent Investigation Agency, if so,

what are the details thereof; and if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d) The information is being collected and will be laid on the Table of the House.

**Complaints regarding
non-implementation of reports of
Bachawat Board**

561. SHRI KAPIL VERMA:
SHRIMATI VEENA VERMA:
CHOWDHRY HARI SINGH:
SHRI CHATURANAN
MISHRA:

Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the complaints that a large majority of newspapers in the country have not so far implemented the recommendations of Bachawat Wage Board as notified by Government;

(b) if so, what steps are being taken to ensure that the recommendations are quickly implemented by Newspaper establishments; and

(c) whether any reports have been asked for from the State Government about the number of Newspapers which have implemented the recommendations?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c) The State Government are the appropriate governments to enforce the implementation of the recommendations of the Bachawat Wage Board, as notified by the Government. The Government has since written to the Chief Ministers of respective States and the Administration of the Union Territories to evolve suitable Machinery for the implementation of the recommendations of the Bachawat Wage Board and to oversee the implementation of the same. Their attention has also been invited for taking legal action under section 18 of the Working Journalists and other Employees (Conditions of Service) and

Miscellaneous Provisions Act, 1955 for non-implementation of the Orders issued under this Act.

Appointment of announcers in Railways

562. SHRI BEKAL UTAHI: Will the Minister of RAILWAYS be pleased to state:

(a) what is the criteria laid down for appointment of announcers in the Railways;

(b) what are their terms and conditions of appointment; and

(c) on which grade they are placed?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) to (c) Information is being collected from the zonal railways and will be laid on the Table of the Sabha.

Mass Rapid Transport System in Delhi

563. SHRI KAPIL VERMA:
SHRIMATI VEENA VERMA:
SHRI YASHWANT SINHA:
CHOWDHRY HARI SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what steps are proposed to be taken by Government to provide a mass rapid transport system for Union territory of Delhi to ease the difficult traffic and transportation problem;

(b) what is the gist of the recommendations made by the committees appointed in this connection;

(c) what are the main schemes for underground metro and overhead arrangements recommended therein; and

(d) what is Government's decision on each of the recommendations?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARRAN): (a) to (d) A number of studies/surveys have been made from time to time regarding the transport problem in Delhi. Almost all the studies have recommended the introduction of Mass Rapid Transit System in Delhi. These studies, however, had not taken into considera-